

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH "B", PUNE

BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER AND  
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

ITA No.240/PUN/2018

निर्धारण वर्ष / Assessment Year : 2011-12

Usha Jitendar Shah 329, E Ward, Amatya Tower, Dabolkar Corner, Kolhapur – 416002 PAN : AEJPS9860D	Vs.	ACIT, Circle 2, Kolhapur
Appellant		Respondent

Assessee by None  
Revenue by Shri M.G. Jasanani

Date of hearing 08-07-2022  
Date of pronouncement 14-07-2022

आदेश / ORDER

PER S.S. GODARA, JM :

This assessee's appeal for AY 2011-12 arises against the CIT(A)-2, Kolhapur's order dated 28-11-2017 passed in case No. Kop/10491/2016-17 involving proceedings under Section 143(3) of the Income Tax Act, 1961, in short 'the Act'.

2. It emerges at the outset that the assessee has filed a letter dated 06.07.2022 seeking to withdraw the instant appeal as follows:

*“The above both appeals are fixed for hearing with your honor as on 07.07.2022. The appellate had opted for Vivad-Se-Vishwas Scheme for one of the above mentioned year and at present the appellant don't readily available documents in relation to settlement statement under Vivad-Se-Vishwas Scheme.*

*The appellant promises to place all the documents related with Vivad Se Vishwas in fortnight.*

*In line of these facts, the appellant request your honor to adjourn both the cases on suitable date.”*

3. The department is fair enough in not opposing to the assessee's foregoing withdrawal request. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn in foregoing terms.

Order pronounced in the Open Court on 14<sup>th</sup> July, 2022.

Sd/-  
**(DIPAK P. RIPOTE)**  
**ACCOUNTANT MEMBER**

Sd/-  
**(S.S. GODARA)**  
**JUDICIAL MEMBER**

पुणे Pune; दिनांक Dated : 14<sup>th</sup> July, 2022  
GCVSR

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-2, Kolhapur
4. The Pr.CIT-2, Kolhapur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "B" /  
DR 'B', ITAT, Pune
6. गार्ड फाईल / Guard file

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	11-07-2022	Sr.PS
2.	Draft placed before author	11-07-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		